

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A. 1369/97

Date: 20-10-1997

Between:

D. Parameswara Rao

.. Applicant

A N D

1. The Divisional Railway Manager,
South Eastern Railway,
Waltair.

2. Senior Divisional Signal and
Telecom Engineer,
South Eastern Railway,
Waltair.

3. The Chief Communication Engineer,
South Eastern Railway,
Garden Reach, Calcutta
West Bengal.

.. Respondents

Counsel for applicant : Mr. M. Panduranga Rao

Counsel for respondents : Mr. N. R. Devraj

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A) *Q, 1/14*

JUDGEMENT

(Per Hon'ble Shri H. Rajendra Prasad, Member(A))

The applicant, who was working as Junior Engineer Gr.I (Telecommunications) in Waltair Division of South Eastern Railway until recently is aggrieved by the order transferring and posting him to Dilimili in Bilaspur Division of South Eastern Railway in the same capacity. The reasons for the grievance is that he suffers from serious cardiac ailments and also that his wife suffers from cancer. Both are said to require regular periodical medical checks at K.G. Hospital at Vishakapatnam. Dilimili, where he is posted, is stated to be a remote and undeveloped station without adequate or advance medical facilities. The applicant states too that he has already been relieved from his earlier appointment at Rayagada. His request is that he should be considered for a suitable posting in any of the available vacancies in or around Vishakapatnam. It has been stated that such vacancies do exist.

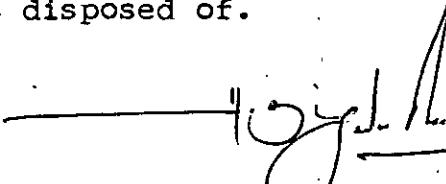
2. This is a matter which has to be decided by the authorities keeping in view the apparently genuine difficulties expressed by the applicant, and,

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to the extent that these do not seriously clash with administrative or service interests, the case of the applicant would definitely seem to deserve sympathetic consideration. It is, therefore, directed that the facts stated in the representation submitted by the applicant on 18-6-1997 (Annexure-1) may be examined and a suitable decision be taken in the matter with as much sympathy as possible compatible with departmental interests. The decision, as and when taken, shall be communicated to the applicant within a reasonable time and not, in any case, later than ^{four} weeks from today.

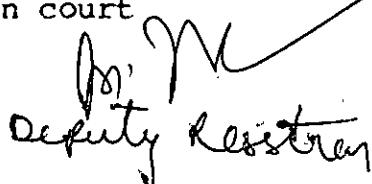
3. Thus the OA is disposed of.

MD


(H. RAJENDRA PRASAD)
Member (A)

Dated 20th October, 1997

Dictated in the open court


Deputy Registrar

O.A. 1369/97.

To

1. The Divisional Railway Manager,
S.E.Rly, Waltair.
2. The Senior Divisional Signal and
Telecom Engineer, S.E.Rly, Waltair.
3. The Chief Communication Engineer
SE Rly, Garden Reach, Calcutta- West Bengal.
4. One copy to Mr.M.Panduranga Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

1 Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 20/10/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No.

1369/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions

Dismissed. 91W OA copy.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
HYDERABAD/DESPATCH

28 OCT 1997

हैदराबाद न्यायालय
HYDERABAD BENCH